

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 614  
IB-2027(ND)/2019

IA/6720/2023, IA/6721/2023, IA/5723/2021, IA/3875/2022,  
IA/4914/2023, IA/69/2023, IA/2128/2024

**IN THE MATTER OF:**

**M/s. Tata Capital Financial Services Ltd**

**...PETITIONER**

**Vs.**

**M/s. Kay Em Copper Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 09.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Liquidator**

:Advocate Swati saluja

**For the Applicant**

:Mr Abhishek Garg, Mr. Yash Gaiha  
& Mr. Ranesh S. Mankotia, Advs. in  
IA no. 6720 and IA no. 6721

**For the Suspended Director**

:Mr. Gaurav Srivastava and Ms.  
Namrata Parashar, Advs. in IA  
69/23

**For the Respondent/Corporate Debtor**

:Mr. Abhishek Anand, Mr. Palak  
Kalra and Ms. Krishna Sharma for  
Respondent No. 5 in I.A. 3875 of  
2022, Mr. Abhishek Garg Mr. Yash  
Gaiha, Mr. Ranesh s. Mankotia,  
Advs. for R3 and R4 in IA no.  
3875/2022.

**ORDER**

Due to paucity of time, the matter is adjourned to **12.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**